

MC No. 13 of 2014
IN CR(P) No. 11 of 2014

01.07.2014

HON'BLE THE CHIEF JUSTICE

In view of the order of the date passed in CR(P) No. 11 of 2014, no further order needs to be passed in this case. Accordingly, Misc. Case No. 13 of 2014 stands disposed of.

CHIEF JUSTICE

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01.07.14

CRP No. 48 of 2013

1-7-2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Mr. N. Mozika, learned counsel for the respondents.

List on 15-7-2014.

S.Rynjah

CHIEF JUSTICE

WP(CrI) No. 5 of 2014

1-7-2014

HON'BLE THE CHIEF JUSTICE

None present for the petitioner.

Mr. S. Sen. Gupta, GA, present for the State respondents.

Affidavit-in-opposition has been filed on behalf of respondent No. 5. Same be taken on record.

Petitioner is allowed to file rejoinder affidavit within a period of 3(three) weeks.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(CrI) No. 6 of 2014

1-7-2014

HON'BLE THE CHIEF JUSTICE

Mr. TM Swer, Advocate holding brief for Mr. S.Dey, Advocate, present for the petitioner.

Mr. H. Kharmih, GA, present for the respondents.

Affidavit-in-opposition has been filed on behalf of the respondents. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(Crl) No. 7 of 2014

1-7-2014

HON'BLE THE CHIEF JUSTICE

Mr. TM Swer, Advocate holding brief for Mr. S.Dey, Advocate, present for the petitioner.

Mr. H. Kharmih, GA, present for the respondents.

Affidavit-in-opposition has been filed on behalf of the respondents. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(Crl) No. 13 of 2013

1-7 -2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Ms. B.Ryntathiang, learned counsel for the petitioner.

List after 2(two) weeks.

S.Rynjah

CHIEF JUSTICE